

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE FOURTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 37485 OF 2014

Between:

Syed Sayeed Ahmed, Aged about 53 years, Bus Owner, Jail Road, Kohima,
Nagaland State.

.....PETITIONER

AND

1. State of Telangana, Rep. by the Principal Secretary, Transport, R and B. (Tr.I) Department, Secretariat, Hyderabad.
2. The Transport Commissioner, State of Telangana, Hyderabad.
3. State of Andhra Pradesh, Rep. by the Principal Secretary, Transport, R and B (Tr.I) Department, Secretariat, Hyderabad.
4. The Transport Commissioner, State of Andhra Pradesh, Hyderabad.
5. The Motor Vehicles Inspector, Transport Department, Check Post, Penukonda, Anantapur District, A.P. State.
6. The Motor Vehicles Inspector, Transport Department, Check Post, Panchalingala, Kurnool District, A.P. State.
7. The Motor Vehicles Inspector, Flying Squad, Anantapur, Anantapur District, A.P. State.
8. The Motor Vehicles Inspector, Shapur Check Post, Ranga Reddy District, Telangana State.
9. The Motor Vehicles Inspector, Mahabubnagar Check Post, Mahabubnagar District, Telangana State.
10. The Motor Vehicles Inspector, Zaheerabad Check Post, Medak District, Telangana State.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or direction, preferably one in the nature of Writ of Mandamus, declaring the action of the respondents in once again collecting tax for the quarter ending with 31-12-2014 in respect of the petitioners vehicles bearing Registration No. NL 01 B 0877 and NL 01 B 0899 as illegal, void and contrary to G.O.Ms.No.43, dated 01-06-2014 and direct the respondents and their officials not to collect or insist upon the petitioner to pay the quarterly tax in respect of the petitioners All India Tourist Vehicle if the quarterly tax is paid to either of the Telangana or Andhra Pradesh State upto 31-03-2015 while directing the respondents either to refund the tax or adjust the same for next quarter.

I.A.NO:1 OF 2014(WPMP. NO: 46909 OF 2014)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents herein and their officials not to collect or insist upon the petitioner to pay the quarterly tax in respect of petitioner's vehicles bearing Registration No. NL 01 B 0877 and NL 01 B 0899, if the quarterly tax is paid to either of the Telangana or Andhra Pradesh States upto 31-03-2015, pending disposal of the writ petition.

**Counsel for the Petitioner : SRI B.SIVARAMAKRISHNAIAH, REPRESENTING
SRI E.MARUTHI RAJA**

Counsel for the Respondent Nos.1 & 8 to 10 : GP FOR TRANSPORT (TELANGANA STATE)

Counsel for the Respondent Nos.2 to 7 : GP FOR TRANSPORT (AP)

The Court made the following ORDER.

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.37485 of 2014

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B.Sivaramakrishnaiah, learned counsel representing
Mr. E.Maruthi Raja, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the
cause in the writ petition does not survive for consideration.

3. The aforesaid submission is placed on record.

4. Accordingly, the Writ Petition is dismissed as
infructuous.

Miscellaneous applications pending, if any, shall stand
closed. However, there shall be no order as to costs.

SD/- A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. Two CCs to GP FOR TRANSPORT (TG), High Court for the State of
Telangana at Hyderabad. [OUT]
2. Two CCs to GP FOR TRANSPORT (AP), High Court for the State of
Telangana at Amaravathi, Guntur District. [OUT]
3. One CC to SRI E.MARUTHI RAJA, Advocate [OPUC]
4. Two CD Copies

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HIGH COURT

DATED:14/10/2024

ORDER

WP.No.37485 of 2014



DISMISSING THE W.P

AS INFRUCTUOUS WITHOUT COSTS.

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25/10/24